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LEGISLATIVE SUPPLEMENT

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PART-II
HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT

Notification

The 16th August, 2024

No. Leg. 15/2024.— The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India, on the 14th August, 2024, is hereby published for general information:-

HARYANA ORDINANCE NO. 2 OF 2024
THE HARYANA MUNICIPAL (AMENDMENT)
ORDINANCE, 2024

AN
ORDINANCE

further to amend the Haryana Municipal Act, 1973.

Promulgated by the Governor of Haryana in the Seventy-fifth Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

1. This Ordinance may be called the Haryana Municipal (Amendment) Ordinance, 2024.
2. In section 10 of the Haryana Municipal Act, 1973,-

(a) after sub-section (4), the following sub-section shall be inserted, namely:-

“(4A) (i) The seats shall be reserved for the Backward Classes ‘B’ in every Municipal Council/Committee and the number of seats so reserved shall bear, as nearly as may be, the same proportion to the total number of seats in that Municipal Council/Committee as one-half of the proportion of Backward Classes ‘B’ population to the total population in that Municipal Council/Committee and rounded off to the next higher integer in case the decimal value is 0.5 or more; and such seats shall be allotted by draw of lots among three times of the number of seats, proposed for reservation of Backward Classes ‘B’, after excluding those seats already reserved for Scheduled Castes and Backward Classes ‘A’, drawn from those seats which are having the largest percentage population of Backward Classes ‘B’ and also by rotation in the subsequent elections:

Provided that the Municipal Council/Committee shall have at least one member belonging to the Backward Classes ‘B’ if their population is two per centum or more of the total population of the Municipal Council/Committee:

Provided further that where the number of seats so reserved for Backward Classes ‘B’ under this sub-section added to the number of seats reserved for the Scheduled Castes and Backward Classes ‘A’ exceeds fifty per centum of the total number of seats in that Municipal Council/Committee, then the number of seats reserved for Backward Classes ‘B’ shall be restricted to such largest number that shall lead to the total of the seats reserved for the Scheduled Castes, Backward Classes ‘A’ and Backward Classes ‘B’ not exceeding fifty per centum of the total seats in that Municipal Council/Committee.

Explanation.-(1) For the purposes of reservation of Backward Classes ‘B’ under this sub-section, the population of the Municipal Council/Committee area and the population of Backward Classes ‘B’ in that Municipal Council/Committee shall be such as drawn from the Family Information Data Repository established under the provisions of the Haryana Parivar Pehchan Act, 2021 (20 of 2021) on such date, as may be notified by the Government.

Short title.

Amendment of section 10 of Haryana Act 24 of 1973.

Explanation.-(2) For the purposes of the second proviso, fifty per centum of the total seats in the Municipal Council/Committee shall be taken as one-half of the total seats of the Municipal Council/Committee rounded up to the next higher integer where the decimal value is 0.5 or more or rounded down to the next lower integer where the decimal value is less than 0.5.

(ii) Not less than one-third of the total number of seats reserved under this sub-section shall be reserved for women belonging to the Backward Classes 'B' and such seats may be allotted by rotation and by lots amongst the wards reserved under this sub-section.”;

(b) for sub-section (5), the following sub-section shall be substituted, namely:-

“(5) The office of President shall be filled up from amongst the member belonging to the general category, Scheduled Castes, Backward Classes 'A', Backward Classes 'B' and women by rotation and by lots in the manner as may be prescribed.”.

CHANDIGARH:
THE 14TH AUGUST, 2024

BANDARU DATTATRAYA,
GOVERNOR OF HARYANA.

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RITU GARG,
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.